

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
IB-403/ND/2023

**IN THE MATTER OF:**

Mr. Siri Kishan Aggarwal

**.....Applicant**

**Vs.**

Union Bank of India

**.....Respondent**

**SECTION**

U/s 94 IBC

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Pranjit Bhattacharya, Adv., Ms. Raj Sarit Khare,  
Adv.

For the Respondent : Mr. Arjun Parashar, Adv.

**ORDER**

This is a petition filed under Section 94 of the IBC. Heard Ld. Counsel for the Petitioner who submitted that they have filed the valid AFA of the proposed IRP which is available on the e-portal. Order in this **matter is reserved.**

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**